FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **DANLA METALIKS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Danla Metaliks Private Limited
2.	Date of incorporation of corporate debtor	14th Oct 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100WB2009PTC138888
5.	Address of the registered office and principal office (if any) of corporate debtor	5/53 Jagatipota, Krishan Market Road P.O – Dhalua, Kolkata 700152
6.	Insolvency commencement date in respect of corporate debtor	25th August 2023
7.	Estimated date of closure of insolvency resolution process	21st February 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email – danla.cirp@gmail.com
11.	Last date for submission of claims	8th September 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Danla Metaliks Private Limited** on 25th August 2023.

The creditors of **Danla Metaliks Private Limited**, are hereby called upon to submit their claims with proof on or before 8th September 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 27/08/2023
Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

Publication Made on 27.08.2023 in Ajkal

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পারসনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে]

ডানলা মেটালিক্স প্রাইভেট লিমিটেড-এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ঋণগ্রহীতার নাম	**ডানলা মেটালিক্স প্রাইভেট লিমিটেড**
২.	কর্পোরেট ঋণগ্রহীতার প্রতিষ্ঠার তারিখ	১৪ অক্টো ২০০৯
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা প্রতিষ্ঠিত/নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U27100WB2009PTC138888
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	৫/৫৩, জগতিপোতা, কৃষান মার্কেট রোড, পোঃ ঢালুয়া, কলকাতা- ৭০০১৫২
৬.	কর্পোরেট ঋণগ্রহীতার পরিপ্রেক্ষিতে ইনসলভেন্সি শুরুর তারিখ	২৫ আগস্ট ২০২৩
৭.	ইনসলভেন্সি রেজোলিউশন প্রোসেস বন্ধের অনুমিত তারিখ	২১ ফেব্রুয়ারি ২০২৪
৮.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল হিসেবে ক্রিয়ারত ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর রেজিঃ নং: IBBI/IPA-00/IP-N/20/	আদিত্য কুমার টিব্রেওয়াল IBBI/IPA-001/IP-P00743/2017-2018/11249
৯.	বোর্ডের কাছে নিবন্ধীকৃত ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	৭ সি কিরণশঙ্কর রায় রোড, হেস্টিং চেম্বার, বেসমেন্ট, কলকাতা- ৭০০০০১ adityatibre@gmail.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগ করার জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	৭সি, কিরণশঙ্কর রায় রোড, হেস্টিং চেম্বার, বেসমেন্ট, কলকাতা- ৭০০০০১ ইমেল: danla.cirp@gmail.com
১১.	দাবি জমা দেওয়ার শেষ তারিখ	৮ সেপ্টেম্বর ২০২৩
১২.	২১ নং ধারার (৬এ) নং উপধারার ক্লজ 'বি'-এর অধীনে ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা নির্ধারিত ঋণদাতাদের (যদি থাকে) শ্রেণিবিভাগ প্রযোজ্য নয়।	প্রযোজ্য নয়
	কোনও শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল হওয়ার জন্য চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনজন করে) প্রযোজ্য নয়।	প্রযোজ্য নয়
১৪.	(ক) দরকারি ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিশদ তথ্য উপলব্ধ রয়েছে এখানে: ওয়েবলিঙ্ক: https://ibbi.gov.in/downloads। ব্যবহারিক ঠিকানা:।	ক) নিম্নলিখিত ওয়েবলিঙ্ক https://ibbi.gov.in/home/downloads থেকে সম্পর্কিত ফর্ম ডাউনলোড করা যাবে। খ) প্রযোজ্য নয়

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইবুনাল, কলকাতা বেঞ্চ ২৫ আগস্ট ২০২৩ তারিখে ডানলা মেটালিক্স প্রাইভেট লিমিটেড-এর কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রোসেস শুরুর আদেশ জারি করেছে।

এতদ্দ্বারা ডানলা মেটালিক্স প্রাইভেট লিমিটেড-এর ঋণদাতাদের ওপরের টেবিলে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনাল-এর কাছে ৮ সেপ্টেম্বর ২০২৩ বা তার আগে তাঁদের দাবিগুলি যথাযথ প্রমাণ সমেত পেশ করার জন্য আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। নিজেরা হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন। শ্রেণি বিভাজিত আর্থিক ঋণদাতাগণ যা ক্রম নং ১২-তে বিবৃত, তিনজন ইনসলভেন্সি প্রোফেশনাল মধ্যে পছন্দ করে তাদের অনুমোদিত প্রতিনিধি পছন্দ করতে পারেন ফর্ম সিএ (প্রযোজ্য নয়)

স্থানে দাবির সপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা করা হতে পারে।

আদিত্য কুমার টিব্রেওয়াল
ইন্টেরিম রেজোলিউশন প্রোফেশনাল
IBBI/IPA-001/IP-P00743/2017-2018/11249

তারিখ: ২৬/০৮/২০২৩
স্থান: কলকাতা

আজকাল

Publication made on 27.08.2023 in Financial Express

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **DANLA METALIKS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Danla Metaliks Private Limited
2.	Date of incorporation of corporate debtor	14th Oct 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100WB2009PTC138888
5.	Address of the registered office and principal office (if any) of corporate debtor	5/53 Jagatipota, Krishan Market Road P.O - Dhalua, Kolkata 700152
6.	Insolvency commencement date in respect of corporate debtor	25th August 2023
7.	Estimated date of closure of insolvency resolution process	21st February 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700 001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	7C, Kiran Shankar Roy Road, Hasting Chamber, Basement, Kolkata -700001 Email - danla.cirp@gmail.com
11.	Last date for submission of claims	8th September 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Danla Metaliks Private Limited** on 25th August 2023.

The creditors of **Danla Metaliks Private Limited,** are hereby called upon to submit their claims with proof on or before 8th September 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

Date : 26/08/2023
Place: Kolkata